



2025:DHC:9542-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **FAO(OS) (COMM) 121/2023 & CM APPL. 30761/2023**

**PATIL RAIL INFRASTRUCTURE PVT LTD THROUGH ITS
GM MARKETING & ORS.Appellants**

Through: Dr. Venkat Reddy and Mr.
Gagan Gupta, Sr. Advs. with Mr. Arkaj
Kumar, Ms. Ramya Aggarwal, Mr. Aakarsh
Mishra and Ms. Vaishnavi Bhargava, Advs.
with Soma Venugopal Representative of
Appellant

versus

PANDROL LIMITED & ANR.Respondents

Through: Mr. Rajshekhar Rao, Sr. Adv.
with Ms. Archana Sahadeva, Mr. Harshit
Bhoi, Ms. Shiwangi Singh, Mr. Ajay
Sabharwal, Advs.

**CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

ORDER(ORAL)

% **30.10.2025**

C.HARI SHANKAR, J

1. Though this matter was argued yesterday for some time, today, Dr. Venkat Reddy, learned Senior Counsel for the appellants submits, on instructions, that the appellants would not use the impugned diagrams Nos 13145, 13146, 14613, 14614, 5720, 8605, 8604, 12683, 12740, 2759, 12717, 12791, 10108 and 21166 in any manner during the currency of the suit pending before the learned Single Judge.



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2. In that view of the matter, we are of the opinion that we need not enter into the merits of the present appeal.
3. We, therefore, close this appeal, binding the appellants to the statement made at the Bar by Dr Reddy.
4. We also clarify that we have not expressed any opinion on the merits of the impugned order, and that the decision in the suit would not be influenced in any manner by the findings contained in the impugned order.
5. The appeal is disposed of accordingly.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

OCTOBER 30, 2025/AT